

**HIGH COURT OF JAMMU AND KASHMIR
(OFFICE OF THE REGISTRAR GENERAL AT SRINAGAR)**

C I R C U L A R

No: 84 Dated: 03/07/2018

It has time and again been observed that the Judicial Officers apply for grant of earned leave/child care leave before this Registry at the eleventh hour, resultantly their applications reach the concerned Hon'ble Administrative Judges very late and sometimes even after the expiry of the leave period. The Hon'ble Judges have expressed their displeasure in this regard.

Accordingly, it is impressed upon all the Judicial Officers of J&K State that as and when they intend to apply for earned leave/child care leave, their applications should reach this Registry well in advance at least one week before the period of leave begins, failing which their applications shall not be processed further.

By Order.

12/3/7/18
(Sanjay Dhar)
Registrar General

No: 12489-528/22 Dated: 03/07/2018

Copy to the:-

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
- 2) Secretary to Hon'ble Mr. Justice _____
...for information of their Lordships.
- 3) Registrar Judicial, High Court of J&K Srinagar/Jammu for information and n/a.
- 4) Principal District & Sessions Judges of J&K State for information and n/a. They are further requested to inform the Subordinate Judicial officers of the District accordingly.
- 5) CPC e-Courts, High Court of J&K, Srinagar for information and with the request to upload the same on the official website of J&K High Court.

12/3/7/18
Registrar General